

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.479 of 2019

IN THE MATTER OF:

Yogesh Baliram Vargantwar

...Appellant

Versus

Vighnaharta Health Visionaries Pvt. Ltd.

...Respondent

Present:

For Appellant: Shri P.K. Mittal, Advocate

For Respondent: Shri Rahul Totala, Advocate for the Respondent

ORDER

06.08.2019 Learned Counsel for the Respondent is allowed to file Reply Affidavit within two weeks along with Vakalatnama. Rejoinder, if any, be filed within one week thereof.

Post the case for admission on 9th September, 2019. The Appeal may be disposed of at the stage of admission.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/sk